

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.438
ANSWERED ON 24/07/2024

JIYO PARSI SCHEME

438. SMT. POONAMBEN HEMATBHAI MAADAM :

Will the Minister of **MINORITY AFFAIRS** be pleased to state:-

- (a) the details of the progress and impact of the Jiyo Parsi Scheme since its launch;
- (b) whether the Government has taken any steps to raise awareness about the availability of facilities for child care and elderly support among the Parsi community;
- (c) if so, the details thereof;
- (d) whether any monitoring and evaluation mechanisms are put in place to assess the performance and impact of the Jiyo Parsi scheme; and
- (e) if so, the details there of?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRI KIREN RIJJU)

(a) to (e) The Jiyo Parsi scheme was launched in 2013-14 with the objective to reverse the declining trend of Parsi population by adopting a scientific protocol and structured interventions, stabilize their population and to increase the population of Parsis in India. The scheme has three components:

- i) Medical Assistance – to provide financial assistance for medical treatment under standard medical protocol;
- ii) Advocacy – provides for counselling of couples with fertility issues and publicity including workshops; and
- iii) Health of Community – to provide financial assistance to Parsi couples towards childcare and assistance to dependent elderly;

The assistance under the scheme is being released to the beneficiaries through Direct Benefit Transfer (DBT) mode after biometric authentication and other verifications by the respective State Governments. Scheme guidelines is available on Ministry's website (www.minorityaffairs.gov.in).

The Ministry has been providing financial assistance to numerous Parsi couples under Medical and Health of Community (HOC) components and the scheme has been quite successful in achieving its objective.

The scheme provides for outreach programmes i.e. seminars, workshops, Camps, and print as well as social media measures for publicity of the scheme.

The scheme has provision for regular monitoring by the Ministry and the State Governments and also concurrent evaluation to assess the benefits and the outcome of the scheme.
